बनुस्थित कातिनों के सरकारी कर्मवारी

६६२. भी कर भारावरत : स्या वृह-कायं मंत्री यह बताने की क्रपा करेगे कि :

- (क) क्या अनुसूचित जाति के केन्द्रीय सरकारी कर्मचारी जिनको तीन वर्ष ने श्रीक काम करते हो गया है, स्थायी बना दिये गये है . घीर
- (स) यदि नहीं तो ऐसे कितने कर्म-चारी है जिन्हें स्वायी नहीं किया गया है?

गप्त-कार्य मंत्रालय में राज्य-मंत्री (श्री बातार): (क) धनसुचित जाति के अस्वायी कर्मचारियों को, यदि वे योग्य पाए जाए, तो धनपात से उनके लिये विशेषतः सूरक्षित रहे स्थायी स्थानों मे उनका स्थायीकरण किया जाता है। स्थायी स्थानो की मस्या हर ग्रेड और काडर में अलग अलग है और तीन ही वर्ष प्रथवा सेवा के किसी निर्धारित समय में ही उनका स्थायीकरण हुमेशा संबद नही होता । फिर भी ऐसे कर्मचारियो को उन इसरों से बहुत पहले स्थायी बनाय जाने की सभावना है जिनका सेवा काल चाहे उनसे प्रधिक हो : और

(क्र) उन कमचारियो की सहया, जा स्थायी नहीं बनाये गरे हैं, मालम नहीं हैं भीर न ही उत्पर (म) में दिये उत्तर को प्यान में रक्तते हुए इस सूचना को बासानी से एकत करना सम्भव ही है।

Mr. Speaker: The House will now take up other business

## FAPERS LAID ON THE TABLE

AMENDMENTS TO MEDICAL AND TOILLT PREPARATIONS (EXCISE DUTIES) RULES

The Deputy Minister of Finance (Shri B R Bhagat): Sir, I beg to lay on the Table, under sub-section (4) of Section 19 of the Medicinal Toilet Preparations (Excise Duties) Act, 1955, a copy of the Notification

No. S. R. O. 1948, dated the 15th June, 1957, making certain amendments the Medicinal and Toilet Preparations (Excise Duties) Rules, 1986. [Placed in Library. See No. S-183/57].

## RE. ADJOURNMENT MOTION

Raia Mahendra Pratap (Mathura). Sir, on a point of Order

Mr. Speaker: I may state this for the information of the hon. Members The hon Member gave notice of an adjournment motion after the House began to sit—that is, at 11.05 AM Therefore, I disallowed it on ground Further, what he referred to therein was purely a matter of law and order of a State Therefore. are not concerned with it. On both these grounds, I have disallowed it I further sent word to him about it Whenever I disallow or do not give my consent, I inform the hon Member and if still he has any doubts and wants to convince me by any arguments, he can come and see me and if I am convinced, I will agree with him and waive the notice

Raja Mahendra Pratan: At what time can I come and see you. Sir?

Mr. Speaker. He can come and see me in the Chamber soon after I go to the Chamber

## CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

PROFOSED STRIKE BY DELHI TEACHERS

Shri S. M. Banerjee (Kanpur): Sir, under Rule 197 I beg to call the attention of the Minister of Education and Scientific Research to the following matter of urgent public importance and request that he may make a state ment thereon:-

"The proposed strike by teachers in Government and private schools in Delhi on the 20th August, 1957"

The Minister of State in the Ministry of Education and Scientific Research (Dr K. L Shrimali): Delhi State Teachers' Associationmide their letter No 7054 dated the 25th July, 1957, intimated that teachers would go on a 'chalk-down' strike for four days from the August, 1957 During the period strike they propose to go to schools, attend the classes but not to do teaching work

The immediate reason for the proposed strike is a letter addressed bу the Directorate of Education. Delhi holding in abevance the revision scales of pay of certain categories of Government school teachers on an audit account of objection The Association m their letter dated 25-7-1957, have also referred to certain grievances and demands submit ted to the Government from time to time during the last 30 months

The Delhi State Teachers' Association, which is an organisation of aided as well as Government school teachers, have been making representations on various issues which have received attention of Government In January last, and subsequently they have submitted a number of demands which are listed below -

- (1) Revision of scales of pay of certain categories of teachers etc
- (11) Confirmation of Government school teachers
- (111) Regular payment of salaries in the aided schools
- (1v) Observance of Departmental orders by local bodies
- (v) Raising the allowances nf teachers serving in rural areas

Mr. Speaker: How long is the statement? How many pages there?

Dr. K. L. Shrimali: This is a long statement

He has given suffi-Mr. Speaker: cient information to the House relating to the causes

Dr. K. L. Shrimali: The whole statement may be placed on the Table of the House

Mr. Speaker: Very well

Shri S. M. Banerjee: The reading of the statement may avoid the proposed strike

Mr. Speaker. It will be published It will be laid on the Table of House and it will be available to Press

Shri V. P. Nayar (Quilon) What is the action proposed? The operative portion may kindly be read

Mr Speaker What is the step proposed to be taken?

Dr K. L. Shrimaii: I do not think there is any reason for the strike All the matters are being examined sympathetically by the Government, and I am sorry that the teachers taken this action The Government have always taken a very sympathetic attitude towards the demands of the teachers, not only of Delhi but the whole country and we have adopted several measures to improve the conditions of service of teachers all over the country Therefore, I think the notice of strike was uncalled for

Mr. Speaker He has asked them not to strike that is all (Interrup-Order order Hon Members tion) have the santed to operative of the portion statement the reasons stated elaborately statement The considers that it is not necessary to have a strike, it is uncalled That is all that can be said

(THE \*PORTION OF THE STATEMENT BY THE MINISTER OF STATE IN THE MINIS-TEN OF EDUCATION AND SCIENTIFIC RE-SEARCH LAID ON THE TABLE)

(vi) Revision of Provident Fund Contribution and grant of Benefit Scheme

For the former portion of the statement actually read by the Minister, see col 8213

- (vii) Free medical treatment to the non-Government school teachers
- (vui) Free school education to the children of teachers
- (1x) Withdrawai of circular issued by the Delhi Administration regarding the participation in politics of teachers working in Government-aided private schools
- (x) Request for representation of the teachers' Association being pro vided on local bodies etc
- (x1) Request for scholarships for children for teachers' educational purposes
- (xii) Retirement of teachers in provincialised local bodies schools
- (xin) Revision of scales of pay of Government school teachers by vacat ing the audit objection

The action so far taken is described below ---

As regards the holding in abeyance of the revision of scales of pay as result of the audit objection raised b. the Accountant-General, Central Re venues, it may be stated that the matter is being looked into by Gov ernment and till the audit objectio... is answered and withdrawn, we cannot give effect to revised pay scales

The position with regard to remaining points raised in pai 3 above is as under ---

(1) Any revision in the scales of pay, especially with retiospective effect, needs very careful examination by the Government m view of the repei cussions of any decision arrived at on other categories of employees matter is still engaging the consideration of Government In the case language teachers, however, the Government have already taken a decision and explained it to the Teachers' Association

(ii) About 80% of the vacancies existing in 1954 have already placed on permanent basis and administrative action is being taken by the Delhi Administration to confirm teachers gradually against those posts Confirmation orders of 146 teachers have already been issued and the cases of others are being expedited In this connection it may be pointed out that, at the time of confirmation. medical examination at the prope. level has to be completed and it necessary to fulfil certain other formalities in this behalf. For various reasons, including the recent Influenza epidemic, this work has proceeded slowly and the Delhi Administration. which is responsible for the delay, has been directed to complete the matter expeditiously

Matter of Urgent

Public Importance

- (111) As regards the payment of sala 110s in aided schools, arrears of salaries in respect of most of the Institutions brought to our notice by the Teachers' Association were arranged to be paid by the first week of April last Wilh a view to ensuring better working of Government-aided private Institutions a committee under the chairmanship of Shrimati Sucheta Kripalani already been appointed by the local Administration to go into this and other connected matters
- (iv) In so far as the observance of departmental orders by the local bodies is concernned it has been ex plained to the Teachers' Associathat such bodies are nomous in character and the issuing of any mandatory instructions in behalf is not feasible, except when an emergent situation arises
- (v) As regards raising of allowances of teachers serving in rural areas, this annot be taken as an isolated case because of other categories of Government employees similarly placed and the matter has been explained to the

Importance
representatives of the Delhi State
l'eachers' Association

- (vi) The revision of the rate of Provident Fund Contribution and the implementation of the Triple Benefit Scheme, are being looked into by the committee on private aided schools Any ad hoc decisions cannot be taken in view of the repercussions of such decisions on other categories of Government employees.
- (vii) With regard to free medical treatment to non-Government school teachers, the local Administration have set up a committee which is looking into this question
- (viii) The question of providing free school education to the children of teachers is under the consideration of the Delhi Administration
- (1x) The circular letter regarding the participation in politics of aided school teachers was withdrawn some time ago and the teachers' representatives have been informed about it
- (x) Regarding the request of teachers for being represented on local bodies, the teachers' representatives were informed that they should take up the matter with the Local Bodies concerned
- (x1) As regards the request for scholarships to teachers' children, the matter is under consideration by Delhi Administration
- (xii) Some of the teachers in local bodies' schools, who had already been retired as a result of the orders issued by the Directorate of Education in November, 1956 were recalled to duty and the orders were rescinded retrospectively

It must be admitted that there has been considerable delay on the part of the local administration in passing final orders in some of the cases. This is partly due to the complicated nature of the cases requiring careful

examination bу the Ministry of Finance and consultation with other concerned agencies and partly to slowness of the procedure on the part of the Delhi Administration, which has been directed in clear terms to gear up its administrative machinery deal with these issues promptly. At the same time it is necessary to make it clear that it is improper on the part of the teachers to formulate demands and then to threaten to go on strike if all or some of them cannot be accep ted for administrative or financial reasons Moreover, teachers in Government service who threaten to strike are liable to disciplinary action under Government Servants' Conduct Rules It has been explained to the representatives of the Association that Government deprecates such threats to resort to strikes, when the various demands made by them have been and are being looked into sympathetically by Government The Ministry Education have done all that is feasible to ensure that proper treatment is meted out to teachers. They adopted several measures to improve the efficiency, social status and general welfare of all teachers; they undertaken schemes for the revision of teachers' salaries all over the country-the terms and conditions of the Delhi teachers are on the whole better than those m other Government would like to convey to them the assurance that their interests and welfare will always be after with solicitude, but Government expect in return a similar attitude of reasonableness and co-operation from all the teachers, whether in Govenment or private service

\*DEMANDS FOR GRANTS-contd.

MINISTRY OF STEEL, MINES AND FUEL

Mr. Speaker: The House will now take up discussion of Demands for Grants Nos. 78, 79, 80, 81 and 126

<sup>\*</sup>Moved with the recommendation of the President